NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.420/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th February 2018, 10.30 A.M

	Narayan Chandra Das -Versus- Diamond City South Resident Association & Ors.		
Under Section	241/242		
SI. Name & Designation of Authorized No. Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1. A-Roy, AZ 2. J. PATNA	14, PCS	Det bion	9/2/2018
FOR RESPONSENT NO A Abhirchitta 27 Ritobroba Fox Respondent	Mitha.		215/18.
1) KOLYBE WOTT	K. Adv Lorkor Adv	9/2/2018	

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ORDER

Ld. Counsel and Pr. C.S. for the petitioner and Ld. Counsel for the respondents are present.

Special Officer appointed by the Court stated that the directors who retired were not re-appointed in the AGM held on 30.12.2017 and unless fresh Board of Directors is constituted, it is difficult to run the company without Board of Director. This Company being a maintenance company, it looks after the maintenance of the housing complex. Therefore, it is hereby ordered that Special Officer to convene EGM after completion of the requisite formalities like publication of notice to the concerned authorities and in accordance with the law. If any objection is raised regarding the eligibility of the candidate, then it will be decided by the Special Officer on the basis of the By Laws of the organisation.

Special Officer is further directed to make the payments to all the service providers regularly of all expenses including the emergency expenses so that the service could not be delayed. Special Officer is authorized to issue cheques. The EGM may be held at the Registered Office of the Company. The application is disposed of accordingly. Special Officer will get Rs.50,000/- for holding EGM which expense will be borne from the Company's accounts.

Sd

(Jinan K.R.) Member (Judicial) Sd

(V.P. Singh) Member (Judicial)